

(d) whether it is also a fact even after the Land and Development Office had issued completion certificates for buildings on the basis of reports by his junior officers, on the transfer of those junior officers certain variations were pointed out and the lessees were asked to demolish the structures in order to get them regularised again; and

(e) if so, the reasons therefor?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) and (c). The New Delhi Municipal Committee and the Land and Development Officer have separate functions to perform under the municipal bye-laws and the covenants of the lease deed respectively. While the New Delhi Municipal Committee sanctions building plans and grants completion certificate under the provisions of the municipal bye-laws, the Land and Development Officer does so separately under the covenants of the lease deed.

(b) No. He, however, informs the New Delhi Municipal Committee where the sanction of plans is likely to infringe the covenants of the lease deed.

(d) and (e). No, not to our knowledge. But if any specific cases are brought to our notice they will be looked into.

Lease of Nazul Land

2862. Shri Gulshan:
Shri P. H. Bheel:

Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether it is a fact that Government liberalised their policy in the administration of lease of Nazul Land in Delhi|New Delhi vide letter No. 27(6)|63|L dated the 10th December, 1963 from the Under Secretary to the Government of India, Ministry of Works, Housing and Rehabilitation, New Delhi to the Chief Commissioner, Delhi;

(b) whether it is a fact that the above mentioned letter affecting a large number of leases in the Capital, was not given wide publicity with the result that a considerable number of persons concerned could not avail of the concession; and

(c) if so, the steps taken by Government to extend this concession?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) Yes. The lessees were permitted to make additional construction upto 30% of the existing covered accommodation subject to the maximum coverage permissible under the Municipal bye-laws in force at the time of additional construction. This concession was given for a period of two years till December, 1965. Another concession given was that no demand will be made on account of the un-earned increase in case of transfer of property or exchange of property of approximately equal value among members of the same family at the time of succession, partition and similar transactions. No time limit was fixed in respect of this concession.

(b) and (c). The question of extending the first concession is under consideration.

Engineers in D.E.S.U.

2863. Shri Mohammad Elias:
Shri Priya Gupta:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that Chief Engineer, DESU has issued instructions to the engineers working in the C Power Station to sign the Attendance Register in order to fulfil the obligations of the Factories Act:

(b) if so, whether all the facilities and obligations under the Factories Act have been given to the engineers; and

(c) if not, the reasons therefor?